

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 90 OF 2020

Diocesan Society of Education

..... Petitioner

V e r s u s

State of Goa & Ors.

..... Respondents

Mr. J. E. Coelho Pereira, Senior Advocate with Mr. V. Braganza, Advocate for the Petitioner.

Ms. Maria Correia, Additional Government Advocate for the Respondents.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 17th July, 2020

P.C.

1. Heard Mr. Pereira, the learned Senior Advocate for the petitioner.
2. Issue notice to the respondents returnable on 24th July, 2020.
3. Ms. Maria Correia, learned Additional Government Advocate, waives service on behalf of the respondents.
4. Taking into consideration the present Covid situation, the petitioner

is granted two weeks extension to file reply to the impugned show cause notice issued by the Director of Education. Such filing of reply, as pointed out by Mr. Pereira, the learned Senior Advocate for the petitioner, will be without prejudice to the rights and contentions of the petitioner as raised in this petition.

M. S. JAWALKAR

M. S. SONAK, J.

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